

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
CP No. 11/213/JPR/2021
Under Section 213 of
Companies Act, 2013

In the matter of:

Ashish Dutta

...Petitioner

Versus

Rajasthan Medical Services Corporation Ltd. & Ors.

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Petitioner : Siddharth Bapna, Adv.
For the Respondent : Sagrika Joshi, Adv.
For the RoC : Pooja Singh, JTA

ORDER

Heard Mr. Siddharth Bapna, Adv. appearing on behalf of the Petitioner. Ms. Pooja Singh, JTA appearing on behalf of the RoC submits that this matter has been assigned to Ms. Manjeet Kaur, Adv., she is appearing on behalf of Respondent Nos. 2 to 4. Ms. Sagrika Joshi, Adv. appearing on behalf of Respondent No. 1 submits that reply has been filed and copy of the same has also been served to the opposite counsel. Respondent Nos. 2 to 4 are directed to file reply within two weeks with advance copy to the opposite counsel. List the matter on 10.10.2023.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 13, 2023

NK